## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CA Nos. 122/2017, 123/2017 & 124/2017 IN CP (IB) NO. 37/Chd/Pb/2017

Under Section 9 of IBC, 2016

## In the matter of:

Hero Steels Limited having its registered office at E-1, Qutab Hotel Complex, Shaheed Jeet Singh Marg, New Delhi-110016. ....Petitioner/Operational Creditor.

Versus.

Rolex Cycles Private Limited having its
Registered office at 726, Industrial Area-B,
Ludhiana (Punjab)-141003. ....Respondent/Corporate Debtor.

Present:

Mr. G.S. Sarin, Practising Company Secretary for petitioner/

Operational Creditor.

Mr. P.D. Sharma, Practising Company Secretary for Interim

Resolution Professional.

Mr. Sunish Bindlish and Mr. Aashish Bansal, Advocates for the Intervener Mr. Ashwini Kumar Prabhakar, Director of Rolex

Cycles Pvt. Ltd.

In compliance with the order dated 25.08.2017, representative of the IRP has filed additional document. Matter has been heard. List on 04.09.2017 for further orders. It is again clarified that there would be no stay of the proceedings being conducted by the IRP.

(Justice R.P.Nagrath) Member (Judicial)

August 31, 2017